

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

R.P. NO. 04 OF 2016 IN
APPEAL NO. 255 OF 2013

Dated : 30th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Tata Power Delhi Distribution Ltd.

.... **Review
Petitioner/R-4**

Vs.

Delhi Transco Ltd.

.... **Appellant(s)**

Delhi Electricity Regulatory Commission & Ors.

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Rahul Kinra
Mr. Ashutosh K. Srivastava
Mr. Anurag Bansal
Ms. Sakshi Mehrotra for TPDDL

Mr. Anand K. Ganesan
Ms. Neha Garg for DTL

Counsel for the Respondent(s) : Mr. Pradeep Mishra
Mr. Manoj Kumar Sharma for R-1

Mr. H.S. Phoolka, Sr. Adv.
Mr. Sumeet Pushkarna
Mr. P. Narayan
for Respondent Pension Trust

ORDER

Learned counsel, Mr. Rahul Kinra representing Mr. Anupam Verma, learned counsel for the Review Petitioner, on instructions, submitted that due to bereavement in the family of learned counsel appearing for the Appellant, four weeks time may kindly be granted.

Submission made by the learned counsel appearing for the Review Petitioner, at supra, is placed on record.

Re-list the matter on **29.08.2018**, as requested by the learned counsel appearing for the Appellant on the ground of bereavement in the family.

(S.D. Dubey)
Technical Member

Bn/pr

(Justice N.K. Patil)
Judicial Member